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03/3/94:

Hon. Miss Usha Sen- Member(A)
Hon. Mr. T.L.Verma- Member(J)

Shri A.K.Srivastava, counsel for the
applicant.

Shri A.K.Rai, standing counsel for the
respondents.

Issue notice to the respondents to show
cause why this O.A. May not be admitted. Counter
Affidavit may be filed within 3 weeks. Rejoinder
may also be filed within 2 weeks thereafter. Notices
meant for the respondents be given to the counsel for
the respondent.

List this case for admission/hearing before
DR(J) for completion of the pleadings and thereafter
case be listed & according to its serial number for
admission/hearing.

Having heard the counsel for the applicant on
interim relief, which is with regard to ~~allowing~~ the applicant
to continue to work as casual labourers with the respondents
till the decision of this O.A, we direct the respondents
~~allowing the O.A is decided.~~
to maintain status quo. ~~In this connection.~~ In this

*Received Copy
of application with
written Respondents*
has been produced by the counsel for the applicant which is
Chand K. Ray to the same effect as the interim order to be passed now.
7/3/94 J.M.

*Chand
A.M.*

OR

Notices along with copy
of petition handed over
Shri A.K.Rai, Standing
Counsel for the respondents.

No C.R has been filed
so far. J.M. 20/4/95

OR-

Misc Appl. No 680/95
has been filed on 5-4-95
by ^{Sri} Bish Singh, Applicant.

Registrar has ordered
to list the same on
21-4-95 for order before
Hon'ble Court.

Jan 20 1995
20/4/95

21.4.95

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T.L. Verma, J.M.

None for the applicant Shri N.P. Singh
learned counsel for the respondents. The
respondents have filed CA alongwith application
for vacation of stay which may be brought on
record.

It is seen from the records that the
applicant has submitted the Misc. Appl. no.
680/95 by which he has requested for withdrawal
of this application. This Misc. Appl. has been
filed through an advocate who is not a counsel
for the applicant in this case. However, we see
no reason as to why this application be not
allowed, since the applicant has himself
submitted that he is not pressing the case and
wants to withdraw. Permission to withdraw the
same is allowed.

Moreover, the matter is covered by judgement
delivered by another Division Bench, in O.A. no.
1336/90 and bunch of other cases, whereby the
application has been dismissed.

In view of the foregoing this application
is dismissed as not pressed.

JK

J.M.

JK

A.M.

/pc/